

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

112. I.A.1419/2018
I.A.1328/2020
I.A1508/2021
I.A.312/2022
IN
C.P.(IB)-1479(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: Biostadt India Ltd
V/s.
Sonachi Industries Ltd.

Appearance

For Liquidator : Adv. Haris A Khan i/b Adv Ajinkya Kurdukar

SECTION 9 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 1328/2020

This application has been filed by the liquidator seeking following reliefs;

- a) *To list this matter on 14th or any other date as this Hon'ble Tribunal may deem fit.*
- b) *The formalities in respect of notarization etc. may be dispensed with or the Applicant be allowed to submit the same once the normalcy resumes.*
- c) *To pass necessary directions to the Respondent to extend cooperation with the Liquidator as and where is necessary to conclude the Liquidation Process.*

- d) *To pass necessary directions to the Respondent to handover the necessary documents including the title documents concerning the Assets of the Corporate Debtor for successfully completing the sale of the Liquidation estate, thereby giving effect on the order dated 19.08.2019 passed by this Hon'ble Tribunal.*
- e) *To pass necessary directions to the Respondent to issue a No Objection Certificate or such consents as may be needed with respect to the sale of the Assets of the Corporate Debtor.*
- f) *To pass such other order / directions as this Hon'ble Bench may deem fit and proper in the facts and circumstances of the case.*

Ld. counsel for the liquidator submits that the present application has become infructuous in view of the fact that liquidator has received the possession of the property, sold the property and also has filed dissolution application.

Accordingly, the instant application is **disposed of** having become **infructuous**.

I.A. 1508/2021

It is noted from the service affidavit that the consignment to the sole respondent has returned with the remark "unserved". Applicant to take fresh steps to serve the respondent through all possible modes including RPAD/Speed Post, Courier, email, whatsapp, hand delivery etc.

List this matter along with pending applications on **28.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)